

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SIMARA FOODS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Simara Foods Private Limited</b>
2.	Date of incorporation of corporate debtor	23-07-1993
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. of corporate debtor	U51101MH1993PTC073090
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.7, Floor 4th, Plot 237/243, Barar House, Abdul Rehman Street, Sutar Chawl, Mandvi, Mumbai, Maharashtra, India, 400003
6.	Insolvency commencement date in respect of corporate debtor	06-05-2026 (Order uploaded at NCLT website on 08-05-2026)
7.	Estimated date of closure of insolvency resolution process	02-11-2026 (180 Days From the date of receipt of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Navin Khandelwal Reg. No : IBBI/IPA-001/IP-P00703/2017-18/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address :- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email : navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address :- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email : cirp.simarafoods@gmail.com
11.	Last date for submission of claims	22-05-2026 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(6A)(b) of IBC 2016.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and b) Details of authorized representatives are available at:	(a) Weblink : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Simara Foods Private Limited on 06-05-2026 (order uploaded at NCLT website on 08-05-2026).

The creditors of Simara Foods Private Limited, are hereby called upon to submit their claims with proof on or before 22-05-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 10-05-2026**

**Place: Indore**



**Navin Khandelwal**

**Interim Resolution Professional**


IBBI/IPA-001/IP-P00703/2017-18/11301

AFA valid till 31-12-2026

BAJAJ HEALTHCARE LIMITED					
Registered Office: 602-606, Bhoomi Velocity Infotech Park, Plot No. B-39, B-39A, B-39 A/1, Rd No. 23, Wagle Ind. Estate Thane West, Thane-400 604					
CIN: 199999MH1993PLC072892					
Tel.: 022-6617 7400; Fax: 022-66177458					
Website: www.bajajhealth.com; Email Id: investors@bajajhealth.com					
EXTRACTS OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026					
Sr. No	Particulars	Quarter Ended		Year Ended	
		31 March 2026	31 Dec 2025	31 March 2025	31 March 2026
		(Refer Note 2)	(Unaudited)	(Refer Note 2)	(Audited)
1	Total Income from Operations	15,305.75	16,122.27	15,447.25	61,103.14
2	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	1,243.78	1,924.46	1,172.20	6,216.96
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	[2,080.88]	1,924.46	1,172.20	2,892.30
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	[1,941.28]	1,610.09	1,159.30	2,131.04
5	Total Comprehensive Income	[2,280.20]	1,586.09	1,462.95	1,637.59
6	Paid-up Equity Share Capital (Face Value of Rs. 5/- each)	1,683.13	1,579.16	1,579.16	1,683.13
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	51,617.10
8	Earnings Per Share (of Rs. 5/- each) (for continuing and discontinued operations) --				
	1. Basic: (per shares Rs.)	(7.16)	4.96	3.54	4.98
	2. Diluted: (per shares Rs.)	(7.15)	4.87	3.46	4.97

**Notes:**

- The above results were reviewed by the Audit Committee and have been approved and taken on record by the Board of Directors of the Company in their respective meeting held on May 08, 2026.
- The Statutory Auditors of the Company have issued Audit Report as required under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 with un-modified opinion.
- The figures of the previous period have been regrouped whenever necessary.
- The above is an extract of the detailed Audited Financial Results filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The detailed Audited Financial Results are available on the Stock Exchanges' websites i.e. www.bseindia.com/www.nseindia.com and also available on the Company's website i.e. www.bajajhealth.com. The same can be accessed by scanning the QR code provided below:



**FOR & ON BEHALF OF BOARD OF DIRECTOR OF BAJAJ HEALTHCARE LIMITED SD/-**  
**SAJANKUMAR RAMESHWARLAL BAJAJ**  
**CHAIRMAN & MANAGING DIRECTOR**  
**DIN: 00225950**

Date: 08.05.2026  
Place: Thane

HINDUJA HOUSING FINANCE LIMITED	
Corporate Office: No. 167-169 2nd Floor, Anna Sala, Sadagat Chennai - 600 032, Tamil Nadu Email: auction@hindujahousingfinance.com	
Branch Office: Office No. 02, First Floor, C-wing, Raj Hills, Building No. 2, Dattapada Road, Borivali East, Mumbai - 400066.	
Sachin Salpate-9904894382, Chetan Mendasakar-8664772990, Amol Wakode-8168767613	
<b>APPENDIX IV Rule 8 (1) Possession Notice (For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)</b> Whereas the undersigned being the authorized officer of HINDUJA HOUSING FINANCE LIMITED (HHFL) under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (6 of 2002), and in exercise of powers conferred under Section 13 (2) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice. The following borrowers having failed to repay the amount within the time specified in the following borrower and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:	
<b>1</b>	<p><b>Account Number &amp; Name of the Borrowers</b>            MH BDL RDP/RA00000189, Mr. Prakash Rane and Mrs. Priya Rane Borrower/Co-Borrower/Mortgagor</p> <p><b>Date of Symbolic Possession:</b> 06/05/2026</p> <p><b>Demand Notice Date &amp; Amount:</b> 14/02/2026 &amp; Rs. 17,55,512/-</p> <p><b>Schedule Of The Property:</b> All That Piece and Parcel Flat No. 609, on 6th Floor, Wing-D, Building known as "ASHRAY PEARL" admeasuring 27,402 Sq. Mts. Carpet Area and area admeasuring 5,13 Sq. Mts. And Carriage Area 0.89 Sq. Mts. as exclusive area constructed on Survey No. 55, Hissa No. 1, admeasuring area 0H-40R-SPP Asst. 7 Rs 50 Paite situated at Village Pale, Tal. Ambarnath, Dist. Thane, and collectively bounded as follows: On or towards East: Sy No-54 Part. On or towards West: Sy No-55/2 &amp; Sy No.55/3. On or towards South: Road. On or towards North: Sy No-54 Part, including constructed Building &amp; Fixtures, With All Rights.</p> <p><b>MH MMUM TH/NE/AD00000349, Mr. Rakesh Sakaria and MS. Pooja Mishra / Mrs. Pooja Rakesh Sakaria Borrower/Co-Borrower/Mortgagor</b></p> <p><b>Date of Symbolic Possession:</b> 07/05/2026</p> <p><b>Demand Notice Date &amp; Amount:</b> 16/02/2026 &amp; Rs. 22,16,932/-</p> <p><b>Schedule Of The Property:</b> All That Piece and Parcel Flat No. 301, admeasuring 715 Sq. ft. Built-up area equivalent to 86.45 Sq. mtrs., on Third Floor of M. H. No.24, Laxmi Kunj, Teligada, Bhiwandi, Dist. Thane, Revenue Village - Kamalghat, bearing G.T. No. 9769 to 9769-P, Bhiwandi, District Thane, Registration District Thane, Registration District and Sub-Registrar Bhiwandi, within the limits of Bhiwandi Nizampur City Corporation, Bhiwandi and the same is bounded as under: On the East-Salgaru Residency, On the West- Mubeen Master Road, On the North- Commercial Handloom and On the South- Other Building, including constructed Building &amp; Fixtures, With All Rights, and All That Piece and Parcel Flat No. 302, admeasuring 705 Sq. ft. Built-up area on Third Floor of M. H. No. 24, Laxmi Kunj, Teligada, Bhiwandi, Dist. Thane, Revenue Village - Kamalghat bearing G.T. No. 8760 to 8769-P, Bhiwandi, District Thane, Registration District and Sub-Registrar Bhiwandi, within the limits of Bhiwandi Nizampur City Corporation, Bhiwandi and the same is bounded as under: On the East-Salgaru Residency, On the West- Mubeen Master Road, On the North- Commercial Handloom and On the South- Other Building, including constructed Building &amp; Fixtures, With All Rights</p>
<b>2</b>	<p><b>Account Number &amp; Name of the Borrowers</b>            MF KTN/SHUL/AD00000248</p> <p><b>Date of Symbolic Possession:</b> 06/05/2026</p> <p><b>Demand Notice Date &amp; Amount:</b> 08/12/25 &amp; Rs. 10,58,056/-</p> <p><b>Schedule Of The Property:</b> Detail Address Of Property- Vastu Hills, Flat No- B-002 Ground Floor Lohka Heaven, Badlapur East, Shiragav Village Taluka Ambarnath Landmark- Near Yadav Auto Stand, Thane, Maharashtra- 421503, Admeasuring Area- Total Area- 525 Sq Ft. Boundaries:- As Per Sale Deed: East- Internal Flat Wall, West- Lobby/In, North- Flat No. 01, South- Flat No. 02</p>
<b>3</b>	<p><b>Account Number &amp; Name of the Borrowers</b>            1. Mr. BRAJ KISHORE YADAV 2. Mrs. NEERASHA YADAV</p> <p><b>Date of Symbolic Possession:</b> 06/05/2026</p> <p><b>Demand Notice Date &amp; Amount:</b> 08/12/25 &amp; Rs. 10,58,056/-</p>

Further, please take Notice that in case you fail to pay the outstanding dues of the Hinduja Housing Finance Ltd positively within 30 days from the date of this Notice, Hinduja Housing Finance Ltd will proceed to sell the Secured Assets in question at the Reserve Price fixed by the undersigned as the Authorized Officer, as provided under the above Act/Rules, without any further intimation/Notice to you.

Date: 16/05/2026 Place: Maharashtra SD/-, Authorized Officer- HINDUJA HOUSING FINANCE LIMITED

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SIMARA FOODS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Simara Foods Private Limited
2. Date of incorporation of corporate debtor	23/07/1993
3. Authority under which corporate debtor is incorporated / registered	ROC/Mumbai
4. Corporate Identify No. of corporate debtor	U51301MH1993PT0073090
5. Address of the registered office and principal office (if any) of corporate debtor	Office No.7, Floor 4th, Pkt 237/243, Barar House, Auda Rehman Street, Sular Chowk, Mandvi, Mumbai, Maharashtra, India, 400003
6. Insolvency commencement date in respect of corporate debtor	08-05-2026
7. Estimated date of closure of insolvency resolution process	Order uploaded at NCLT website on 08-05-2026/ 02-11-2026 (180 Days From the date of receipt of Order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Navin Khandewal Reg. No. BB/IR/001/IP/00703/2017-18/11301
9. Address and email of the interim resolution professional, as registered with the Board	Address : 206, Navnet Plaza 5/2 Old Palasia, Indore - 452019 Email : navin25@shoh.com
10. Address and email to be used for correspondence with the interim resolution professional	Address : 206, Navnet Plaza 5/2 Old Palasia, Indore - 452018 Email : cin.simarafoods@gmail.com
11. Last date for submission of claims	22-05-2026 (14 days from the date of order received by IRP)
12. Classes of creditors, if any, under clause (b) of subsection (A) of section 21, as assumed by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(A)(b) of IBC 2016.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14. (a) Names of Persons and (b) Details of authorized representatives are available at:	(a) WEBSITE : https://bbi.gov.in/ery/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRP till date.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Simara Foods Private Limited on 06-05-2026 (order uploaded at NCLT website on 08-05-2026). The creditors of Simara Foods Private Limited, are hereby called upon to submit their claims with proof on or before 22-05-2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 10-05-2026  
Place: Indore

Navin Khandewal  
Interim Resolution Professional  
IBBI/IPA-001/IP/00703/2017-18/11301  
AFA valid till 31-12-2026

## NIVA BUPA HEALTH INSURANCE COMPANY LIMITED

REGISTRATION NO: 145, DATE OF REGISTRATION WITH IRDAI: FEBRUARY 15, 2010

## Financial Results

SN	Particulars	Three months ended / As at		Year ended / As at	
		March 31, 2026	March 31, 2025	March 31, 2026	March 31, 2025
		Audited	Audited	Audited	Audited
1	Premium Income (Gross) (Note 1)	2,87,968	2,07,865	8,58,592	6,76,223
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	34,116	20,608	12,681	21,352
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	34,116	20,608	12,681	21,352
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	34,513	20,608	13,078	21,352
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)] (Note 2)	NA	NA	NA	NA
6	Paid up Equity Share Capital	1,84,746	1,82,703	1,84,746	1,82,703
7	Reserves (Excluding Revaluation Reserve)	1,37,151	1,23,129	1,37,151	1,23,129
8	Earnings Per Share (face value of Rs. 10/- each)				
	(i) Basic (in Rs.)	1.87	1.13	0.71	1.22
	(ii) Diluted (in Rs.)	1.86	1.11	0.71	1.20
9	Securities Premium Account	1,95,339	1,94,961	1,95,339	1,94,961
10	Net Worth	3,21,897	3,05,832	3,21,897	3,05,832
11	Outstanding Debt	25,000	25,000	25,000	25,000
12	Debt Equity Ratio (No. of times) (Note 3)	0.08	0.08	0.08	0.08
13	Debt Service Coverage Ratio (No. of times) (Note 4)	52.72	32.24	5.74	8.98
14	Interest Service Coverage Ratio (No. of times) (Note 5)	52.72	32.24	5.74	8.98
15	Debenture Redemption Reserve (Note 6)	NA	NA	NA	NA

## Notes:

- Premium Income is gross of reinsurance and net of Goods and Services tax.
- The Indian Accounting Standards (Ind AS) are currently not applicable to Insurance Companies in India.
- Debt Equity Ratio is calculated as Total Borrowings divided by Net Worth.
- Debt-Service Coverage Ratio is computed as Profit before Interest and Tax divided by Interest expense together with principal repayments of long term debt made during the year.
- Interest-Service Coverage Ratio is computed as Profit before Interest and Tax divided by Interest expense of long term debt.
- The provisions of Section 71 of the Companies Act, 2013 read with Rule 18 of the Companies (Share Capital and Debentures) Amendment Rules, 2014 are applicable to the Company. However, as per Rule

18. Debenture Redemption Reserve shall be created out of profits of the Company available for payment of dividend, since the Company's equity shares are listed as at March 31, 2026 and the Company does not have profits which are available for payment of dividend, hence no Debenture Redemption Reserve is being created.

- The above is an extract of the detailed format of Quarterly and Year to date Financial Results filed with the Stock Exchange under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Quarterly and Year to date Financial Results are available on the website of Stock Exchanges (www.nseindia.com) & (www.bseindia.com) and the Company's website (www.nivabupa.com). The said Financial Results have been reviewed by the Audit Committee and are approved by the Board of Directors in the meeting held on May 08, 2026 and such results were reviewed by the Joint Statutory Auditors.



The Financial Results can be accessed by scanning this QR Code.

Place: Gurugram  
Date: May 08, 2026

For and on behalf of Board of Directors  
SD/-  
**Krishnan Ramachandran**  
Managing Director & Chief Executive Officer  
(DIN:08719264)

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